

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4260/2021**

This the 23rd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Hassan Wani, S/o Mohammad Akbar Wani, R/o Goshbugh, Pattan,  
District Baramulla.

.....Applicant

(Advocate:- None Present)

**Versus**

1. Najeeb-u-Ullah Mir, Chief Engineer, Irrigation Flood Control, Department  
Kashmiri and 3 ors. ....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 05.03.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**